

DELHI MOTOR VEHICLES (SIXTH AMENDMENT) RULES

परिवहन तथा नौवहन में त्रासयमें उप-मंत्री (बी भक्त दर्शन) : अध्यक्ष महोदय, मैं निम्न-लिखित पत्र पुनः सभा-पटल पर रखता हूँ :

मोटर गाड़ी अधिनियम, 1939 को धारा 133 की उपधारा (3) के अन्तर्गत दिल्ली मोटर गाड़ी (छठा संशोधन) नियम, 1967 की एक प्रति, जो दिनांक 7 मार्च, 1962 के दिल्ली राजपत्र में अधिसूचना संख्या एफ० 19(18) / 64-67/ टी० पी० टी० में प्रकाशित हुए थे।

[Placed in Library, See No. LT-1285/68].

COTTON TEXTILES (CONTROL) SECOND AMENDMENT ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Cotton Textiles (Control) Second Amendment Order, 1968, published in Notification No. S.O. 2463 in Gazette of India dated the 13th July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-1742/68].

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th August, 1968, agreed without any amendment to the Inter State Water Disputes (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 1st August, 1968."
- (ii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 13th August, 1968, adopted the following motion in regard to the Joint Committee of the Houses on the

Government (Liability in Tort) Bill, 1967:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member of the Rajya Sabha to the Joint Committee of the Houses on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhzari and resolves that Shri Chakrapani Shukla, Member of the Rajya Sabha, be appointed to the said Joint Committee."

PRESIDENT'S ASSENT TO BILL

SECRETARY: Sir, I also lay on the Table the Press and Registration of Books (Amendment) Bill, 1968 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 9th August, 1968.

12-36 Hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (Dr. RAM SUBHAG SINGH): Sir, Government Business in this House during the week commencing 19th August, 1968, will consist of:

1. Consideration of any part-discussed item carried over from today's order paper.
2. Discussion and voting on the Supplementary Demands for Grants (Railways) for 1968-69 and Demands for Excess Grants (Railways) for 1965-66.
3. Consideration and passing of the Gold (Control) Bill, 1968, as reported by Joint Committee.
4. General Discussion on the Bihar Budget for 1968-69 and discussion and voting of the Demands for Grants relating thereto.

5. Discussion and voting on:
 - Supplementary Demands for Grants (U.P.) for 1968-69
 - Supplementary Demands for Grants (General) for 1968-69.
 - Demands for Excess Grants (General) for 1965-66.
6. Consideration and passing of the Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.
7. Further discussion on the Report of the Road Transport Taxation Enquiry Committee.
8. Discussion on the statements made by the Deputy Prime Minister on the 30th April and 24th July, 1968, on a motion to be moved by Shri Madhu Limaye at 3:00 P. M. on Monday the 19th August.
9. Consideration of a motion for modification of the Indian Income-tax (Second Amendment) Rules, 1968, on a motion to be moved by Shri S. S. Kothari at 5:30 P. M. on Tuesday, the 20th August.

SOME HON. MEMBERS *rose*—

MR. SPEAKER: You want a discussion on this?

SHRI NATH PAI (Rajapur): Some questions, some clarifications, seeking a little bit of information.

MR. SPEAKER: Allright. I do not mind. Another half an hour is there.

MR. Prakash Vir Shastri.

श्री प्रकाशवीर शास्त्री : (हापुड़) अध्यक्ष महोदय, आप को स्मरण होगा कि पिछले दो शुक्रवारों को मैंने और अन्य माननीय सदस्यों ने आप के माध्यम से संसद-कार्य मंत्री से इस बात का आग्रह किया था कि जम्मू-काश्मीर राज्य की तेजी से बिगड़ती जा रही आन्तरिक स्थिति पर इस सदन में चर्चा होनी चाहिए और उसके बारे में माननीय सदस्यों के विचार और प्रतिक्रिया सरकार और देश के सामने आनी चाहिए। लेकिन संसद-कार्य मंत्री उस को बराबर टाल रहे हैं। आप से मेरा अनुरोध है कि अब इस प्रश्न पर अवश्य विचार किया जाये।

39LSS/68

SHRI D. C. SHARMA (Gurdaspur): we are receiving very fearful letters about the situation in Jammu and Kashmir. I think, it is necessary and proper that we have a discussion on this.

SHRI INDER J. MALHOTRA (Jammu): As far as the situation in Jammu & Kashmir is concerned, no doubt there have been certain developments which certainly require the attention of this House to be drawn. Shri Prakash Vir Shastri, myself and so many other members have given different kinds of motions to be discussed. I would very strongly urge and submit that some motion should be brought before the House and some time should be given for discussing this.

MR. SPEAKER: You are also supporting it.

SHRI D. C. SHARMA: It will be too late.....

MR. SPEAKER: Your name has also been noted.

Mr. Nath Pai.

SHRI NATH PAI: I want information on two points.

In the course of the last session, the hon. Law Minister had held an assurance when he tried to persuade me to withdraw a Bill of mine seeking to amend the Civil Procedure Code, i.e., deletion of section 80 which is a negation of the Constitution, that the Government would bring a Bill or come forward with a comprehensive piece of legislation. I do not know what has happened to it. In case Government has no such intention, I should have the freedom to press mine.

Secondly, we have been much eagerly looking forward—and we get a little disturbed seeing what is happening in the Executive Committee which is, of course, not our concern but is the concern of the Congress Parliamentary Party—to further steps regarding company donations. We have been told that it is coming, coming and coming. It has been coming pretty long. May I know from the hon. Minister if he intends to bring it this session or it has been shelved for good?

SHRI NAMBIAR (Tiruchirappalli): The threatened strike of the Central Government employees is to take place on the 19th September. It is a very serious issue.

There is a motion already given notice of for discussion. This is an issue which demands the serious consideration of this House. Therefore, a discussion on this is necessary and some time should be found next week for this discussion.

SHRI SHIVAJI RAOS. DESHMUKH (Parbhani) ; About 10 to 20 Members have written to you that the acute scarcity and blackmarketing in tractors, tractor spares etc. should be discussed by this House. You should find some time for this discussion and request the hon. Minister of Parliamentary Affairs to find some time for this.

श्री कंवर लाल गुप्त : (दिल्ली सदर) : अध्यक्ष महोदय, जो मिस्टर नम्बियार ने कहा है गवर्नमेंट सर्वोट्स की डिमांड्स के बारे में यह बात बिजनेस ऐंडवाइजरी कमेटी में भी हुई थी और मंत्री महोदय ने भी इस को स्वीकार किया था कि अगले सप्ताह यह जरूर हो जायगा। फ्लड के बाद यह दूसरा डिस्कशन होगा। तो मेरी आपके जरिए मंत्री महोदय से यह प्रार्थना है कि यह सभी पार्टिज ने ऐग्री किया था और यह बहुत जरूरी है कि इस के बारे में विचार किया जाय।

एक और चीज मैं कहना चाहता हूँ कि डिफेंस के बारे में भी कुछ डिस्कशन की बात आई थी और वह भी आप ने कहा था कि चीन और पाकिस्तान को देखते हुए और अपने देश की जो स्थिति है इसको देखते हुए डिफेंस के बारे में एक डिस्कशन होना चाहिए।

श्री मधुलिमये : (मुंगेर) : अध्यक्ष महोदय, मैं सबसे पहले कम्पनी विधेयक के बारे में कहना चाहता हूँ.....

MR. SPEAKER: Shri Nath Pai has already referred to it. Therefore, no repetition is necessary.

श्री मधुलिमये : अध्यक्ष महोदय, आप जानते हैं यह मेरा बिल था तो आप मुझे कहने दीजिए इस तरह तो नहीं चल सकता है न जिस तरह इन लोगों का काम चल रहा है। पिछले

साल जाड़े के सत्र में जब मैंने यह विधेयक पेश किया था तो इस सदन में एक भी आदमी ने जहाँ तक राजनैतिक चन्दा देने का सवाल है इस का विरोध नहीं किया था। तारकेश्वरी सिन्हा और कमलनयन बजाज सब ने इसका समर्थन किया था.....

MR. SPEAKER : The hon. Member is going into the merits. There cannot be any discussion now on the merits. He wants that the Bill should be taken up.

श्री मधुलिमये : अध्यक्ष महोदय, जब इस सदन में इस के बारे में एक राय थी तो क्या वजह है कि उस को पेश करने में इतनी देरी लगाई गई? पिछले सत्र के अन्त तक और इस सत्र में भी उस का नामनिर्देश नहीं है। तो मैं चाहूँगा कि इस सत्र में 20 तारीख के पश्चात् आप इस को तत्काल ले जायें।

एक दूसरी बात अध्यक्ष महोदय, कच्छ के बारे में है। इन्होंने दिल्ली के हाई कोर्ट में जो हलफनामा पेश किया था, उस के बारे में मेरा प्रस्ताव था और उस प्रस्ताव को इस बिना पर टाल दिया गया था..... (ध्यवसान)..... बिजनेस ऐंडवाइजरी कमेटी ने भी उस को प्राथमिकता दी है। फिर क्या वजह है कि डा० राम सुभग सिंह उस को सामने नहीं ला रहे हैं?

डा० राम सुभग सिंह : कौन सा ?

श्री मधुलिमये : कम्पनी कानून और कच्छ का हलफनामा बहुत जल्दी भूल जाते हैं आप ? तो अध्यक्ष महोदय, अगले सप्ताह में इसके लिए जगह दें वह।

SHRI S. M. BANERJEE (Kanpur): First of all, I support what Shri Nath Pai and Shri Madhu Limaye have said, and we want a definite assurance that this particular, Bill banning donations by companies to political parties should be discussed.

SHRI NATH PAI: And adopted.

SHRI S. M. BANERJEE: A discussion on the Central Government employees' proposed strike is also necessary, because as we have pointed out already, the Home

Minister has misled the entire country by giving a wrong statement in this House. It is necessary that the whole situation should be discussed, because these matters are arbitrable and the Central Government employees are being forced to go on a strike.

MR. SPEAKER : Even the points mentioned now will take two months to be discussed.

SHRI S. M. BANERJEE : We collect these points throughout the week, I may assure you, and we are only waiting for this opportunity. There are four holidays intervening. In regard to the strike of the newspaper employees, Shri Khadilkar has reported his failure. I want to congratulate him....

AN HON. MEMBER : On his failure.

SHRI S. M. BANERJEE : No, on his efforts at a solution.

MR. SPEAKER : But he has not reported to the house.

SHRI S. M. BANERJEE : Dr. Ram Subhag Singh should ask the Labour Minister to introduce a piece of legislation here which may avert that strike.

Then, There is a non-official motion which has been admitted in regard to the nationalisation of the British India Corporation. I want that that should be discussed immediately. The other House has discussed it twice or thrice. We want to know what is happening to the British India Corporation.

MR. SPEAKER : Does it mean that hon. Members can raise anything that they like. If even the points raised by the hon. Members up till now were to be discussed, I think it would take about two months.

SHRI S. M. BANERJEE : We want a discussion for only one hour.

MR. SPEAKER : Shri S. M. Banerjee has raised four points.

Similarly, other Members also want to raise more points.. --

SHRI D. C. SHARMA : We should also be allowed to raise more than one point.

MR. SPEAKER : Shri D. C. Sharma also wants parity with Shri S. M. Banerjee. He also wants to raise further points.

SHRI S. M. BANERJEE : I had taken your permission to speak.

MR. SPEAKER : If every hon. Member is going to suggest something, then I do not know how it will be possible to discuss all of them.

SHRI S. M. BANERJEE : I can assure you that these were selected points. The motion regarding the nationalisation of the British India Corporation and also the discussion regarding the Central Government employees have been admitted already. I am not raising anything which has not been admitted.

MR. SPEAKER : For today, it is over. From next week, I would suggest this. I shall call a meeting of the Business Advisory Committee, where hon. Members can suggest all these things. I have no objection if any of these things could be squeezed in these and discussed. The moment the programme is announced here it is not final. The Business Advisory Committee has a right to change it. After all, if there is something urgent which has to be discussed, such as floods or some privilege motion etc. certainly we have been allowing discussion. The hon. Minister of Parliamentary Affairs is liberally agreeing to these things, whenever Members make any such suggestion. All these things are unanimously decided in the Business Advisory Committee. There is no question of the majority throwing out the minority there. The decisions are always unanimous.

Therefore, from next week I would suggest that after the hon. Minister announces the business for the next week, we shall have a meeting of the Business Advisory Committee on the following Monday or Tuesday, and whatever suggestions hon. Members want to make may be made there so that it will be useful to discuss them there. If we do not discuss them in the Business Advisory Committee, then no purpose is served.

SHRI S. M. BANERJEE : We have discussed all these matters.

MR. SPEAKER : Today I have allowed it here. The hon. Member has raised four points, one relating to Government servants, another relating to newspapers, a third about some company being nationalised... --

SHRI S. M. BANERJEE : Not being nationalised.

MR. SPEAKER: There are two more strikes. Does he want to mention them also ?

SHRI S. M. BANERJEE: We do not suggest these things in a light hearted manner. We take pains throughout the day to collect these points.

MR. SPEAKER: Shri S. M. Banerjee must come to the meeting of the Business advisory Committee and help us to take up these things, and decide whether all of them could be discussed.

SHRI S. M. BANERJEE: After sixteen years, we have been provided with a writing table now. All these years we have been doing our work without any writing table.

SHRI H. N. MUKERJEE (Calcutta North East): I am not suggesting any additional item, but a matter of principle has emerged in relation to the Governments' attitude, which should be made very clear and unequivocally clear, in regard to the company donations Bill. I say so because every day we read in the papers reports, right or wrong I do not know, about the Congress Party discussions about the feasibility or otherwise from the Government point of view....

AN HON. MEMBER : Party points of view.

SHRI H. N. MUKERJEE: ..of proceeding with this measure. This House, as Shri Madhu Limaye has pointed out, is already in possession of this subject, particularly because of the categorical assurance given by a Cabinet Minister.

Now, we have only two more weeks to go, the next being the penultimate week, and we have no idea as to whether this matter which has been agitating the country and about which many Congress party discussion reports are appearing every day in the papers, even though only a few papers are coming out, is going to be brought forward here or not. They never say anything about this matter, and they may say very well that they do not wish to keep to their promise, but Parliament has got to be informed. We should not be kept hanging, so to say.

SHRI P. VENKATASUBBAIAH (Nandyal): There are adverse seasonal conditions prevailing in Andhra Pradesh and some parts

of Mysore State. In Andhra, nearly 97 lakhs involving a population of a crore... —

MR. SPEAKER: He wants a discussion on that.

SHRI P. VENKATASUBBAIAH: I want that Government themselves should bring forward motion in regard to the scarcity conditions prevailing there, the relief measures that are to be given to those people and also the other people who are adversely affected, and also the cattle, and the bad state of drinking water supply in those areas. I want that this matter should be discussed here.

SHRI SHIVAJI RAO S. DESHMUKH : I want to reply to Shri Mukerjee. It is a matter of principle.

MR. SPEAKER: No, no. It is not a debate now.

SHRI NARENDRA SINGH MAHIDA (Anand): The Hindu Religious Endowment Bill is a very old Bill which has been pending. It has been shelved for four years now. I was assured last time that it would be brought forward in next session. Last session is gone and this session is going now. I do not know whether it will come in the next session even.

श्री शिव नारायण : अध्यक्ष महोदय, देश के सामने काश्मीर का बड़ा गम्भीर प्रश्न है, मैं चाहता हूँ कि सरकार उस पर ध्यान दे।

MR. SPEAKER: He is supporting Shri Prakash Vir Shastri.

श्री शिव नारायण : दूसरे, हरिजन आज देश के कोने-कोने में मारे जा रहे हैं, मैं चाहता हूँ कि उस पर भी विचार करने का अवसर यह सरकार हम को दे। तीसरे—मोटरो के जो टायर हैं, उन की ब्रैंक-मार्केटिंग हो रही है..... (ब्यवधान)..... सरकार इन का ठीक इन्तजाम करे। चौथे—मैं शिवाजी राव देशमुख के प्रस्ताव का समर्थन करता हूँ।

MR. SPEAKER: This half an hour should not be made into something when we laugh at our own suggestions. How does it enhance the prestige of the House?

That was why I was saying that we should avoid this from next week. Immediately the business of the next week is announced, I will convene a meeting of the Business Advisory Committee so that all these matters are discussed there. Now Shri Oraon is getting up. I will have to call him also since I have called others.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, यू० पी० और बिहार में पुलिस जुल्म के बारे में भी विचार होना चाहिए।

ME. SPEAKER: Three-fourths of the time I have given to the Opposition for this. Still he is not satisfied. I cannot allow this.

Let us not make a joke of this—everybody getting up and saying some funny things. I can understand one or two leaders getting up and suggesting something. I could have accepted them also. But from next week, if the House agrees, let us immediately have a meeting of the Business Advisory Committee to consider the business of the week where all these matters could be discussed.

SHRI HEM BARUA: Everybody is not a member of that Committee.

MR. SPEAKER : Every party is represented there, not every individual. The individual can go to his party representative and explain the need for it. If Shri Barua wants to have something included, he himself as Deputy Leader of his Party, can attend the Business Advisory Committee meeting or brief his representative.

As I said, no decision is taken there on majority-minority basis. If a suggestion is reasonable, everybody accepts it. We cannot obviously take up all the items suggested here just now for next week. Therefore, I shall convene a meeting of the Business Advisory Committee on next Tuesday to consider all these matters usefully and come to decisions.

SHRI NATH PAI: What about reply to the more important questions?

MR. SPEAKER: I do not know if he will be able to reply to all those.

SHRI NATH PAI: You are underestimating him. We know he has the full capacity to do that.

DR. RAM SUBHAG SINGH: So far as the Kashmir matter is concerned, our position and attitude have always been clear.

So far as the Company donations Bill is concerned, the Bill is already on the anvil and time will be allotted for it.

AN HON. MEMBER : What about a defence debate?

DR. RAM SUBHAG SINGH: It is for the Business Advisory Committee.

MR. SPEAKER: The Kashmir discussion has been accepted and as regards the Company donations Bill, it is on the anvil and it can come up.

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, केन्द्रीय कमचारियों के बारे में भी विचार होना चाहिये।

श्री मधु लिमये : कच्छ के मामले का क्या हुआ, वह तो पुरानी चोज़ है।

12.54 hrs.

JUDGES (INQUIRY) BILL—contd.

MR. SPEAKER: we Shall now proceed with further consideration of the Judges (Inquiry) Bill. We have already spent more than an hour on this. I think every Party has supported the bill and commended the Bill. May I now ask the Minister to reply to the general debate?

SHRI S. M. BANERJEE (Kanpur): Why should he reply so soon?

MR. SPEAKER: Other Members can speak in the clause by clause stage. Every Member has welcomed the Bill. Shri Bhogendra Jha said it is a good Bill. All the others have said about the same thing.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Almost all the speakers who spoke yesterday have supported the Bill and all of them, with the exception of one Opposition Member, Shri V. Krishna-moorthi, have welcomed it as a good Bill.

One or two important points were made by Shri Bhandare and since he is a serious student of the constitution and law, I think he needs some reply. His main criticism was that by allowing